

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 807/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2017

NAME OF THE PARTIES: M/s. Barclays Technology Centre India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Tapan Deshpande	Advocate BY CYRIL AMARCHAND MANGALDAS ADV. FOR PETITIONER.	

ORDER

CSP 805/230-232/NCLT/MB/MAH/2017

CSP 807/230-232/NCLT/MB/MAH/2017

At request of the parties, list this matter on 2.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

30

C.S.P. No. 805/(MAH)/2017

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ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2017

NAME OF THE PARTIES: M/s. Barclays Shared Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Tapan Deshpande	Advocate 1/6 CYRIL AMARCHAND MANGALDAS ADV. FOR PETITIONER	

ORDER

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